Government with particular reference to personnel policies and practices The Committee's report is being processed Otherwise also efforts are constantly being made to improve industrial relations.

ब्रिटिश नागरिकों को पेंशन का भुगतान

288. **श्री ओम प्रकाश त्यागी : क्या वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार स्वतंत्रता के पश्चात भारत मे सेवानिवृत होने वाले ब्रिटिश नागरिकों को पेंशन का भुगतान करती है,

(ख) यदि हा, तो इस प्रकार की पेंशन के भुगतान के लिये सरकार प्रतिवर्ष कितनी रकम देती है;

(ग) क्या सरकार उन व्यक्तियो की पेंशन बंद करने का विचार रखती है, और

(घ) यदि नही, तो उसके क्या कारण है ?

†[PAYMENT OF PENSION TO BRITISH NATIONALS

288. SHRI OM PRAKASH TYAGI : Will the Minister of FINANCE be pleased to state :

(a) whether Government pay pension to the British Nationals who retired in India after Independence,

(b) if so, what amount is disbursed by Government every year towards the payment of such pensions;

(c) whether Government propose to stop payment of pensions to those persons, and

(d) if not, the reasons therefor ?]

वित्त मंत्रालय मे राज्य मंत्री (श्री के० आर० गणेश) : (क) जो अधिकारी भारत सरकार अथवा भारत की किसी रियासत की सरकार की सेवा से निवृत्त हुए थे, उनकी स्टर्लिंग पेंशनो की देनदारी, ब्रिटेन की सरकार के साथ 1955 मे हुए समझौते के कारण 1 अप्रैल 1955 से ब्रिटेन की सरकार को अन्तरित कर दी गई। जो ब्रिटिश राष्ट्रिक, स्वतंत्रता प्राप्ति के बाद भारत मे सेवा निवृत्त हुए थे और जो उक्त समझौते के अन्तर्गत नही आते, उनकी पेंशनें भारत सरकार द्वारा देय है।

(ख) यह सूचना तत्काल उपलब्ध नही है।

(ग) और (घ) सगत नियमो मे दिये गये विशिष्ट कारणो से ही पेंशन को रोका जा सकता है। इस सम्बन्ध मे, पेंशनो की राष्ट्रीयता के सन्दर्भ मे कोई भेदभाव नियमो मे नही किया गया है।

†[THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K R. GANESH) : (a) As a result of the Agreement with the Government of U.K. in 1955, the liability for sterling pensions in respect of officers who had retired from service under the Government of India or the Government of a State in India, was transferred to U K Government with effect from 1st April, 1955. Pensions to the British Nationals, who retired in India after Independence and who are not covered by the above Agreement, are payable by the Government of India.

(b) The information is not readily available.

(c) and (d) A pension can be withheld only for specific reasons as provided in the relevant rules In this matter the rules do not make any distinction between pensioners with reference to their nationalities]

CEILING ON REMITTANCES BY FOREIGN INVESTORS

289. SHRI M K. MOHTA :
SHRI YOGENDRA SHARMA :

Will the Minister of FINANCE be pleased to state :

† [ ] English translation.